

CENTRAL ADMINISTRATIVE TRIBUNAL**CHENNAI BENCH****CONTEMPT PETITION No. 310/00191/2013**
in
ORIGINAL APPLICATION No. 310/01554/2010**Dated Tuesday ,the 2nd day of July, 2019****PRESENT****Hon'ble Mr.P.Madhavan, Member(J)****&****Hon'ble Mr.T.Jacob, Member(A)**

G.Deepa,
No.69, St.Anotonyar Koil Street,
Muthialpet,
Pondicherry.

...Applicant

By Advocate M/s M.Baskar

Vs

1. Mr G.Ragesh Chandra, I.A.S.,
The Secretary to Government,
Government of Puducherry,
Education Department,
Chief Secretariat,Puducherry.
2. Mr S.UdayaKumar, M.A. B.L, Ph.D.,
Principal,
Motilal Nehru Govt. Polytechnic,
Pondicherry.
3. Mr Ashim Khurana
The Secretary
Union Public Service Commission,
New Delhi.Respondents

By Advocate Mr.R.Syed Mustafa (R1-2)
Mr. Deivendra (R3)

ORAL ORDER**(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

This CP has been filed by the applicant in OA 1554/2010 against the respondents alleging wilful disobedience of the common order passed by this Tribunal in OA 1554/2010 dated 28.06.2012. Notice was issued to the respondents.

2. The applicant had filed the OA seeking a direction to the respondents to regularize her service from the date on which she has been appointed as Hourly Paid Lecturer in the 2nd Respondent College with all other consequential benefits including wages, seniority etc. This Tribunal, by common order dated 28.06.2012 directed to expedite the process of regularization of service of the applicant herein with consequential benefits by passing a reasonable order, without further delay, positively within three months from the date of receipt of copy of this order.

3. Today, when the matter is taken up, the learned counsel for the applicant is not present. The learned counsel for the respondent No 1-2 is also not present. The learned counsel for the respondent 3 would submit that a similar matter is pending before the Hon'ble Supreme Court in SLP No.2868 of 2018 and the matter has not attained finality.

4. In view of the submissions made by the learned counsel for the respondent No 3, we are of the view that no useful purpose will be served by keeping the matter pending in this Tribunal. We therefore, deem it appropriate to dispose of the CP with a direction that the respondents shall review their stand in the

event of the aforesaid SLP being decided in favour of persons similarly situated as the applicants.

5. In view of the submission, the CP No. 191/2013 is closed. Notice of contempt is discharged.

(T.Jacob)
Member(A)
SV

02.07.2019

(P.Madhavan)
Member(J)